

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 212
IB-3423/ND/2019**

IN THE MATTER OF:

M/s. Reliance Home Finance Ltd.

...PETITIONER

Vs.

Aarcity Infrastructure Pvt. Ltd. & Anr.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 22.01.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor :Mr. Harsh Sinha, Advocate

For the Respondent/ Corporate-debtor :

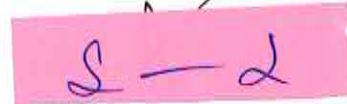
ORDER

Notice be issued to the Corporate-debtor vide all modes including the process of the Bench returnable on 13.02.2020. Affidavit of service be filed.

Matter is adjourned to 13.02.2020.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**